

Re-Defining of Industries (Development and Regulation) Act

4269. SHRI ANIL BASU : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether Union Government propose to re-define the Industries (Development and Regulation) Act, 1951 ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) and (b) Certain proposals to amend the Industries (Development and Regulation) Act, 1951 are being conceptualised. However, no details can be indicated at this stage.

Guidelines for Distribution of Raw Materials to Industries in 'No Industry Zone

4270. SHRI NARSING RAO SURYAWANSHI : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether any guide-lines have been fixed for the distribution of raw materials to various industries for 'No Industry' Zone ; and

(b) if so, the details for various industries, supply-wise and raw material-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) and (b) There are no separate guidelines for distribution of raw materials to various industries in No Industry Districts. However, iron and steel materials are distributed on the basis of entitlements pro-rated to availability. While fixing entitlements, units located in centrally declared backward districts are given 10% more than their normal entitlements.

Industrial Licences to State

4271. SHRI T. BASHEER : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to State :

(a) the number of applications received for grant of licences from different States during the last three years, year-wise and State-wise ; and

(b) the number of industrial licences granted to various States during the said period, year-wise ; and State-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) and (b) The State-wise break-up of number of applications received and Industrial Licences/Letters of Intent issued during 1982, 1983 and 1984 (upto 16.8.1985) is laid on the table of the House. (Placed in Library, See No. LT-1436/85). The numbers of Industrial Licences/Letters of Intent indicated against applications received do not necessarily correspond to the number of applications received during the same period.

Legal Aid to Women on Maintenance Motor Vehicle Accident any Workers Compensation Claims Cases

4272. SHRIMATI GEETA MUKHERJEE: SHRI BASUDEB ACHARIA : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) in how many cases Government have given legal aid to poor women for fighting their cases for maintenance connected with and such other cases of social importance in the last three years ; and

(b) whether Union Government have any scheme or plan to help directly or through State-level Legal Aid Committees in the cases of poor people for motor vehicle accident claims and workers compensation claims ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARADWAJ) (a) A statement showing the number of women